

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 4212/2017

M.A. No. 4399/2017

New Delhi, this the 30th day of November, 2017

HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)

1. Som Pal S/o Sh. Jagdish
Group-D, Sweeper, Age 47 years,
R/o Village Lahodra, Tehsil Baraut
District Bagpat, (UP).
2. Narender Sharma
Group-D, Sweeper,
Age 44 years,
S/o Shri Roop Chandra Sharma
R/o H.No.82, Raghunath Colony, Loni
Alapur, Ghaziabad
U.P.-201102. ... Applicants

(By Advocate : Shri Jairaj Singh)

Versus

1. Govt. of N.C.T. of Delhi
Through its Chief Secretary
Delhi Secretariat, Players Building
IP Estate, Near ITO, New Delhi – 110 002.
2. College of Art
Through its Administrative Officer
20-22, Tilak Marg,
New Delhi – 110 001. .. Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicants.

2. MA 4399/2017 filed for joining together is allowed.

3. The applicants filed the instant O.A. aggrieved by the rejection of their claim to grant the benefit of O.M. dated 09.05.2008 for counting of their service in DEDA.

4. The respondents vide Annexure A-1 dated 19.05.2017 rejected the said claim, however, without assigning any reason. It is submitted by the applicants' counsel that the impugned order is cryptic and without any reasons and, hence, unsustainable.

5. In the circumstances and on the sole ground that the impugned order dated 19.05.2017 does not contain any reasons, the same is quashed and the O.A. is accordingly allowed. The respondents are directed to reconsider the claim of the applicants and to pass a fresh reasoned and speaking order, within 90 days from the date of receipt of a copy of this order. If any adverse orders are passed by the respondents, the applicants are at liberty to avail their remedies, in accordance with law, if they are so advised. No order as to costs.

Let a copy of this O.A. be enclosed to this order.

(NITA CHOWDHURY)
Member (A)

(V. AJAY KUMAR)
Member (J)

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